

## Annexure-5

Name of the corporate debtor: Sri Venkatesa Paper and Boards Limited; Date of commencement of liquidation: 13-02-2023; List of stakeholders as on: 24-04-2023

## List of operational creditors (Government Dues)

(Amount in Rs.)

Sl. No.	Details of Claimant			Details of claim received		Details of claim admitted					Amount of contingent claim	Amount of any mutual dues, that may be set off	Amount of claim rejected	Amount of claim under verification	Remarks, if any
	Department	Government	Identification No.	Date of receipt	Amount claimed	Amount claim admitted	Nature of claim	Amount covered by lien or attachment pending	Whether lien / attachment removed? (Yes/No)	% share in total amount of claims admitted					
1.	Employees Provident Fund Organisation, Regional Office, Dindigul.	Central Govt	NA	16 <sup>th</sup> March 2023	3,12,52,220	3,12,52,220	Statutory Dues	Nil	NA	1.1%	Nil	Nil	Nil	Nil	As there were no documents available with the corporate debtor, the claims were admitted based on supporting documents and clarification provided by claimant. Hence, the claims are provisionally admitted.
2.	ESI Corporation, Regional Office, Madurai.	Central Govt	NA	Claim received during CIRP	78,72,581	78,72,581	Statutory Dues	Nil	NA	0.28%	Nil	Nil	Nil	Nil	



3	Commercial Taxes Department, Palani-II Assessment circle	State Govt	NA	09 <sup>th</sup> March 2023	34,21,07,688	34,21,07,688	Statutory Dues	Nil	NA	12.03%	Nil	Nil	Nil	Nil
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**Note:**

As per section 77 (3) of Companies Act 2013, Notwithstanding anything contained in any other law for the time being in force, no charge created by a company shall be taken into account by the liquidator appointed under this Act or the Insolvency and Bankruptcy Code, 2016, as the case may be, or any other creditor unless it is duly registered under section 77(1) of the companies act 2013 and a certificate of registration of such charge is given by the Registrar under section 77(2) of the companies act 2013. Hence if no charge is created in favour of the creditor as per section 77(1) of the companies act 2013 such creditors were considered as unsecured creditor.

